

ITEM NO.2

COURT NO.1

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7024/2022

(Arising out of impugned final judgment and order dated 02-03-2022 in CRLA No. 643/2020 passed by the High Court of Chhatisgarh at Bilaspur)

NATIONAL INVESTIGATION AGENCY NEW DELHI

Petitioner(s)

VERSUS

THE STATE OF CHHATTISGARH & ORS.

Respondent(s)

(IA No. 169871/2022 - EXEMPTION FROM FILING O.T. IA No. 149342/2022 - INTERVENTION/IMPLEADMENT IA No. 182899/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES IA No. 182890/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 21-11-2023 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Tushar Mehta, Solicitor General
Mr. Suryaprakash V Raju, A.S.G.
Mr. Kanu Agarwal, Adv.
Mr. Rajat Nair, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Mayank Pandey, Adv.
Mr. Noor Rampal, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. ANS Nadkarni, Sr. Adv.
Mr. Sumeer Sodhi, AOR
Mr. Chaitanya Sharma, Adv.
Mr. Siddhant Gupta, Adv.
Mr. Salvador Santosh Rebello, Adv.
Ms. Deepti Arya, Adv.

Ms. Arzu Paul, Adv.
Ms. Manisha Gupta, Adv.

Mr. Sudiep Srivastava, Adv.
Mr. Vaibhav Srivastava, Adv.
Ms. Sugandha Anand, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Heard counsel for the parties.
- 2 We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution.
- 3 The Special Leave Petition is accordingly dismissed.
- 4 Pending application including the application for impleadment, if any, stands disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR